GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:136 ANSWERED ON:05.12.2013 PENALISATION UNDER COMPANIES ACT Alagiri Shri S. ;Ganpatrao Shri Jadhav Prataprao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of imprisonment/penalisation of Directors of various companies ordered by the Courts under Companies Act, 1956 during each of the last three years, company-wise;
- (b) the details of the charges levied against such directors; and
- (c) the details of acquittal of any accused by the Courts during the same period along with the reasons for such acquittal?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) Information is being collected and will be laid on the Table of the House.